

(xi) Notification G.S.R. No. 1531, dated the 20th December, 1961, publishing the Minerals Conservation and Development (Third Amendment) Rules, 1961.

(xii) Notification G.S.R. No. 114, dated the 17th January, 1962, publishing the Minerals Conservation and Development (Fourth Amendment) Rules, 1961.

[Placed in Library. See No. LT-3557/62 for (xi) and (xii)].

THE PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT RULES, 1961

SHRI A. M. THOMAS: Sir, on behalf of Shri Mehr Chand Khanna, I beg to lay on the Table, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, a copy of the Ministry of Works, Housing and Supply Notification G.S.R. No. 779, dated the 1st June, 1961, publishing the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1961. [Placed in Library. See No. LT-3064/61].

NOTIFICATIONS UNDER THE DELHI DEVELOPMENT ACT, 1957

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR): Sir, I beg to lay on the Table, under section 58 of the Delhi Development Act, 1957, a copy each of the following Notifications:—

- (i) Notification No. F. 6—12/60-LSG., dated the 27th December, 1960, publishing the Delhi Development Authority (Preparation of Budget) Rules, 1960, issued by the Ministry of Health. [Placed in Library. See No. LT-2648/61].
- (ii) Notification No. F. 1(50)/60-G.A., dated the 31st May, 1961, publishing the Delhi Development (Management of Properties) Regulations, 1961, issued by the Delhi Development Authority. [Placed in Library. See No. LT-3101/61].

(iii) Notification G.S.R. No. 1111, dated the 29th August, 1961, publishing the Delhi Development (Betterment Charge Arbitration) Rules, 1961, issued by the Ministry of Health. [Placed in Library. See No. LT-3338/61].

(iv) Notification S.O. No. 2226, dated the 7th September, 1961, publishing the Delhi Development Authority (Salaries, Allowances and Conditions of Service) Regulations, 1961, issued by the Delhi Development Authority. [Placed in Library. See No. LT-3339/61].

NOTIFICATIONS UNDER THE MERCHANT SHIPPING ACT, 1958

THE MINISTER OF SHIPPING IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958, a copy each of the following Notifications of the Ministry of Transport and Communications (Department of Transport):—

- (i) Notification G.S.R. No. 1549, dated the 17th December, 1960, publishing the Merchant Shipping (Registration of Indian Ship:) Rules, 1960.
- (ii) Notification G.S.R. No. 1550, dated the 17th December, 1960, publishing the Merchant Shipping (Tonnage Measurement of Ships) Rules, 1960.
- (iii) Notification G.S.R. No. 1551, dated the 16th December, 1960, publishing the Merchant Shipping (Apprenticeship to Sea Service) Rules, 1960.
- (iv) Notification G.S.R. No. 1552, dated the 16th December, 1960, publishing the Merchant Shipping (Distress Seamen) Rules, 1960.